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Central Administrative Tribunal, Principal Bench

Original Application No.2253 of 2002
M.A.No.1865/2002

New Delhi, this the 11th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member(A)

Suresh Kumar
village Aariyaki Gorawas
Distt. Rewari, Haryana

.... Applicant

(By Advocate: Shri Pramod Kumar)

Versus

Delhi Police, through
Deputy Commissioner of Police
Recruitment Cell, II BN DAP,
Delhi

.... Respondent

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submission, learned counsel for the applicant stated that he has already made a representation dated 30.3.2002 as against the impugned order/memo copy of which is Annexure P-1 and no decision in this regard as yet has been taken.

2. At this stage, without expressing any opinion on the merits of the case, we dispose of the present O.A. with a direction to respondent i.e. the Deputy Commissioner of Police, Recruitment Cell to consider the representation of the applicant and preferably dispose the same within a period of six months from the date of receipt of the certified copy of this order, by passing a speaking order. In case the Deputy Commissioner of Police is not competent to decide the representation, he will forward the same to the authority competent to do so.

V.K. Majotra
(V.K. Majotra)

Member(A)

V.S. Aggarwal
(V.S. Aggarwal)

Chairman

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